

Shri Asoka Mehta: Sir, the point that I made has not been answered by the Prime Minister nor have you tried to give a ruling. For the first time, a distinction is sought to be made between negotiations and meeting. In the past, meeting was considered to be a part of the process of negotiation. Now, the two are put in watertight compartments. You, Sir, are a very distinguished lawyer and our very respected Speaker. I would like to know, and my colleagues would like to know, where you draw a line between meeting and negotiation. If in the past we were not to negotiate unless theoretically a meeting was conceived, in practice there was to be no meeting because a meeting was to be a part of the whole complex of negotiations. Therefore, a major change has been made in the policy. On that point, neither the Prime Minister has said anything nor in your ruling have you tried to explain.

Mr. Speaker: There may be negotiations without meeting. There may be negotiations with meeting. Without meeting there can be negotiation; with meeting there can be negotiation. And then even with meeting, there may be no negotiation.

Shri Surendranath Dwivedy (Kendrapara): What is this meeting for? To discuss weather?

Mr. Speaker: My only point is whether the House should adjourn and give preference to this matter and discuss as to why he has now made up his mind to meet. What is the difference between the one and the other? This is too big a matter to be disposed of in an adjournment motion. I will allow a free discussion on this matter if points are raised, by whichever side which has got some doubts and differences, as to what will be disposed of at this meeting, whether it is not negotiation, etc. Then those points will be answered by the hon. Prime Minister to the satisfaction of the House and to the satisfaction of the country at large. I feel that the ad-

jourment motion is not the proper remedy for this purpose, and I do not give my consent to it.

Shri Vajpayee: Will you allow us to move a new amendment to the motion on the President's Address in view of the Prime Minister's letter?

Mr. Speaker: When such an amendment is moved, I may consider that matter. It is all hypothetical now.

12.18 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table, under sub-section (2) of Section 3 of the All-India Services Act, 1951, a copy of Notification No. G.S.R. 1291 dated the 28th November, 1959 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1787/59.]

NOTIFICATIONS ISSUED UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay a copy of each of the following papers:—

(i) Notification No. G.S.R. 112 dated the 30th January, 1960 under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-1894/60.]

(ii) A copy of each of the following "Notifications under